

12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR

O.A. No. 318/93

Dt. of order: 7.10.93

Brahmjeet

: Applicant

Vs.

Union of India & Anr. : Respondents

Mr. R. N. Mathur : Counsel for applicant

Mr. S. S. Hasan : Counsel for respondents

CORAM:

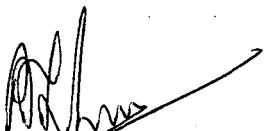
Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

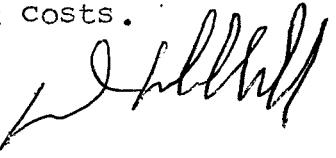
Hon'ble Mr. P.P. Srivastava, Member (Adm.).

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

The learned counsel for the respondents submits that the name of the applicant finds place at Sl. No. 15 in the general quota and not in the reserved quota. In the reply the issue so raised in the O.A. has not been answered by the respondents specifically. We are taking the statement of the counsel for the respondents as true and direct the respondents to promote the applicant on merit in the general quota as there is no bar for the promotion of SC/ST candidate in general quota if he stands on merit in the general quota.

Necessary orders should be passed within one month from the receipt of a copy of this order. The O.A. stands disposed of. Parties to bear their own costs.


(P.P. Srivastava)
Member (A)


(D.L. Mehta)
Vice Chairman.